

Annexure III

Annexure B

Draft Red Herring Prospectus

Dated Feb XX, 2022

(Please read Section 32 of the Companies Act, 2013)

(This Draft Red Herring Prospectus will be

updated upon filing with the RoC)

100% Book Built Offer



(Please scan this QR Code to view the DRHP/RHP)

NAME OF THE ISSUER COMPANY

Corporate Identity Number: XXXXXXXXXXXXX

Registered Office	Corporate Office	Contact Person	Email and Telephone	Website

NAMES OF PROMOTER(S) OF THE COMPANY

DETAILS OF OFFER TO PUBLIC, PROMOTERS/ SELLING SHAREHOLDERS

Type	Fresh Issue Size (by amount in ₹ Million)	OFS Size (by no. of shares or by amount in ₹)	Total Issue Size	Eligibility – 6(1) / 6(2) & Share Reservation among QIB, NI & RII
Fresh Issue & OFS	₹ [*] Million	[*] Equity Shares aggregating up to ₹ [*] million	Upto ₹ [*] Million	The Offer is being made pursuant to Regulation 6(1) 6(2) of SEBI ICDR Regulations, as Company did not fulfil requirement under Regulation 6(1)(b) of having operating profit in each of the preceding 3 years.

OFS: Offer for Sale

Details of OFS by Promoter(s)/ Promoter Group/ Other Selling Shareholders (upto a maximum of 10 selling shareholders)

Name	Type	No. of Shares offered/ Amount in ₹	WAC in ₹ Per Equity Share	Name	Type	Shares offered/ Amount (upto)	WAC in ₹ Per Equity Share
		[*] Equity Shares aggregating up to ₹ [*] Million				[*] Equity Shares aggregating up to ₹ [*] Million	
		[*] Equity Shares aggregating up to ₹ [*] Million				[*] Equity Shares aggregating up to ₹ [*] Million	
		[*] Equity Shares aggregating up to ₹ [*] Million				[*] Equity Shares aggregating up to ₹ [*] Million	
		[*] Equity Shares aggregating up to ₹ [*] Million				[*] Equity Shares aggregating up to ₹ [*] Million	
		[*] Equity Shares aggregating up to ₹ [*] Million				[*] Equity Shares aggregating up to ₹ [*] Million	

P: Promoter, PG: Promoter Group, OSS: Other Selling shareholder, WACA: Weighted Average Cost of Acquisition on fully diluted basis

RISKS IN RELATION TO THE FIRST OFFER - The face value of the Equity Shares is ₹ [*]. The Floor Price, Cap Price and Offer Price determined by our Company and the Investor Selling Shareholders, in consultation with the Book Running Lead Managers, on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process, as stated under "Basis for Offer Price" on page [*] should not be considered to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares nor regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of this Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page [*].

ISSUER'S AND SELLING SHAREHOLDERS' ABSOLUTE RESPONSIBILITY

The issuer, having made all reasonable inquiries, accepts responsibility for and confirms that this offer document contains all information with regard to the issuer and the issue which is material in the context of the issue, that the information contained in the offer document is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which make this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect. The selling shareholders accept responsibility for and confirm the statements made by them in this offer document to the extent of information specifically pertaining to them and the respective portion of the offered shares and assume responsibility that such statements are true and correct in all material respects and not misleading in any material respect.

LISTING

The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges being [*] and [*]. For the purposes of the Offer, [*] is the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS

Name of BRLM and logo	Contact person	Email and Telephone	Name of BRLM and logo	Contact person	Email and Telephone
BRLM 1		Tel: E-mail:	BRLM 5		Tel: E-mail:
BRLM 2		Tel: E-mail:	BRLM 6		Tel: E-mail:
BRLM 3		Tel: E-mail:	BRLM 7		Tel: E-mail:
BRLM 4		Tel: E-mail:			

REGISTRAR TO THE OFFER

Name of Registrar	Contact person	Email and Telephone

BID/ OFFER PERIOD

ANCHOR PORTION OFFER OPENS/CLOSES ON	[*]	BID/ OFFER OPENS ON	[*]	BID/ OFFER CLOSES ON	[*]



Annexure IV

Reference chart for calculation of minimum compensation in case of non-allotment of specified securities to applicants (Retail Individual Investors) in an IPO

Example - Security A

Issue Price: 300

Listing Price: 325

Minimum Bid lot: 20 shares

Total No. of Applications received from RII	No. of Equity Shares applied in all valid applications	Shares Reserved	No. of times Subscribed
(A)	(B)	(C)	(D)=B/C
2,00,000	3,28,00,000	35,00,000	9.37

In this case maximum possible allottees is $35,00,000/20 = 1,75,000$

The basis of allotment is determined by Lead Managers in consultation with the Stock Exchanges as under:

No. of Lots	No. of Shares at each lot	No. of retail Investors applying at each lot	Total No. of Shares applied for at each lot	No. of investors who shall receive minimum bid-lot (to be selected on lottery)	Allotment Ratio Determined	No. of shares allotted per allottee (minimum lot size)
A	B	C	D=(B*C)	E	F = E:C	G
1	20	10,000	200,000	$8750 = (175000/200000) * 10000$	7:8	20
2	40	10,000	400,000	8,750	7:8	20
3	60	10,000	600,000	8,750	7:8	20
4	80	10,000	800,000	8,750	7:8	20
5	100	20,000	2,00,000	17,500	7:8	20
6	120	20,000	2,40,000	17,500	7:8	20
7	140	15,000	2,10,000	13,125	7:8	20
8	160	20,000	3,20,000	17,500	7:8	20
9	180	10,000	1,80,000	8,750	7:8	20
10	200	15,000	3,00,000	13,125	7:8	20
11	220	10,000	2,20,000	8,750	7:8	20
12	240	10,000	2,40,000	8,750	7:8	20
13	260	10,000	2,60,000	8,750	7:8	20
14	280	5,000	1,40,000	4,375	7:8	20
15	300	15,000	4,50,000	13,125	7:8	20
16	320	10,000	3,20,000	8,750	7:8	20
	Total	200,000	32,80,000	175,000		

In this case if the number of shares applied by an applicant whose bid was unsuccessful due to failure/error on part of SCSB is 20 shares or multiples thereof, then the minimum compensation is calculated as under:

$$\text{Compensation} = (\text{Rs.}325 - \text{Rs.}300) * 20 * (7/8) = \text{Rs.}437.50$$



Annexure V

For recognition as an Innovators Growth Platform Investor for the purpose of Innovators Growth Platform, the investor having a demat account with a Depository shall submit the following documents with the Stock Exchanges/Depositories or Brokers/Depository Participants:

I. In case of Individual / HUF

- i) Copy of PAN Card.
- ii) Copy of Aadhaar Card or Copy of Valid Passport.
- iii) Income tax return of last 3 financial years
- iv) Certificate from practicing chartered accountant stating total gross income (annually) and liquid net worth as on date of application. Working of Liquid Net worth shall be given as an Annexure to the certificate. The same shall be calculated as follows:

Capital + Free Reserve

Less: non allowable assets

- (a) Fixed assets
- (b) Pledged Securities
- (c) Non-allowable securities (unlisted securities)
- (d) Doubtful debts and advances*
- (e) Prepaid expenses, losses
- (f) Intangible assets
- (g) 30% value of marketable securities

* Explanation – Includes debts/advances overdue for more than three months or given to associates and to related parties.

- v) Where the individual has been debarred or disciplinary action has been taken against investor by SEBI, RBI or any other regulatory body, then the debarment period or disciplinary action should be over. In case of a Non Resident Indian, he or she shall confirm that he or she has not been restricted from accessing securities market by the country of jurisdiction where he or she resides.

vi) Declaration from investor which will state that:

- a) he/she/it, is not a willful defaulter as defined under Regulation 2(1)(III) of the ICDR Regulations, 2018.
- b) he/she/it, is not a fugitive economic offender as defined under Regulation 2(1)(p) of ICDR Regulations, 2018.
- c) he/she/it, is not in violation of Regulation 34 of SEBI (Delisting of Equity Shares) Regulation, 2021.
- d) he/she/it, is not in violation of the restrictions imposed by SEBI under SEBI circular no. SEBI/HO/ MRD/DSA/CIR/P/2017/92 dated August 01, 2017.
- e) he/she/it, is in compliance with RBI regulations, if applicable.
- f) that the investment in the Companies are in compliance with RBI norms, if applicable.
- g) that the submissions made to the Exchange/Depository are true and correct and if found incorrect, the Exchange/Depository reserves the right to reject the application and take necessary action.
- h) that in case of ineligibility due to change in the financial status of the Innovators Growth Platform Investors, he/she/it shall inform the Stock Exchange/Depository of such ineligibility.

II. In case of body corporate (including LLP)

- i) Certificate of Incorporation.
- ii) If the body corporate is registered with any regulatory body such as RBI, IRDA, etc., then certificate of such valid registration from such regulatory body.
- iii) Copy of PAN card of body corporate.
- iv) Copies of Financial Statements of last three financial years.
- v) Copies of Income tax return of last three financial years.
- vi) Certificate from statutory auditor of the body corporate stating net worth as on date of application. Working of net worth shall be given as Annexure to the certificate.
- vii) Certified copy of Board Resolution to make application for Innovators Growth Platform Investor as per IGP norms.
- viii) Declaration from Managing Director/Designated Partner/authorized person that:
 - a) the body corporate or its promoters/partners or directors are not willful defaulter as defined under Regulation 2(1)(III) of ICDR Regulations, 2018.



- b) the promoters/partners or directors of the body corporate are not a fugitive economic offender as defined under Regulation 2(1)(p) of ICDR Regulations, 2018.
- c) the body corporate or its promoters/partners or whole-time directors should not be in violation of the provisions of Regulation 34 of the SEBI Delisting Regulations, 2021.
- d) the body corporate or its promoters/partners, its directors should not be in violation of the restrictions imposed by SEBI under SEBI circular no. SEBI/HO/ MRD/DSA/CIR/P/2017/92 dated August 01,2017.
- e) the body corporate is in compliance with RBI Regulations, if applicable.
- f) that the investment made in the Companies are within the limit prescribed by the RBI and if investments exceed the prescribed limit, then approval of RBI for the same has been obtained, in case the same is applicable .
- g) that the submissions made to the Exchange/Depository are true and correct and if found incorrect, the Exchange/Depository reserves the right to reject the application and take necessary action.
- h) that in case of ineligibility due to change in the financial status of the Innovators Growth Platform Investor, it shall inform the Stock Exchange/Depository of such ineligibility

Table I: ISD for public issue of specified securities

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle Approval Stage				
1	ISIN	ISIN	Issuer along with the Lead Managers	Data from 1 to 23 shall be submitted by Lead Manager before grant of in principle approval by the Exchange(s)
2	Corporate Identity Number (CIN) of the Listed Entity	CIN		
3	Permanent Account Number (PAN)	PAN		
4	Name of the Issuer	Name of Issuer		
5	Promoter(s)	Name of Promoter/s		
6	Name of Company Secretary and Compliance Officer	Name		
7	Email Id of Compliance Officer	EMAIL ID		
8	Website	URL		
9	Registered office Address	Address		
10	Registered office Region	Select		
11	Corporate Office Address	Address		
12	Corporate Office Region	Select		
13	Platform	Main Board/SME/SME Start-up		
14	Mode of issue	Book Building/Fixed Price		
15	Eligibility of the Issue	SEBI ICDR Regulations 2018 (6(1),6(2),etc.)		
16	Tentative No. of shares	Number of Shares		

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
17	Estimated Total Issue Amount (Rs. In crores)	Amount	Issuer along with the Lead Managers	
18	Face Value (Rs.)	Face Value Per Share		
19	Industry	Select		
20	Name of LM / BRLM	Name of LM / BRLM		
21	Name of RTA	Name of RTA		
22	Name of the Market Maker	Name		
23	Listing Sought at	Options: Only BSE / Only NSE / Only MSEI / BSE & NSE / BSE & MSEI / NSE & MSEI / BSE, NSE & MSEI		
Listing Stage				
24	ISIN	ISIN	Issuer along with Lead Managers	Data from 24 to 50 shall be submitted by Lead Manager before grant of Listing approval by the Exchange(s)
25	Corporate Identity Number (CIN) of the Listed Entity	CIN		
26	Permanent Account Number (PAN)	PAN		
27	Designate Stock Exchange	Name of the Exchange		
28	Issue Open Date	Date		
29	Issue Close Date	Date		
30	Price Band	In Rs.		
31	Discount (Rs.)	In Rs.		
32	Composition of Issue	Fresh / OFS / Fresh & OFS		
33	Fresh Issue shares	No. of shares		
34	Offer for sale	No. of shares		
35	Total Issue of shares	No. of shares		
36	Allocation to Anchor	No. of shares		
37	Allocation to QIB	No. of shares		
38	Allocation to RII	No. of shares		

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
39	Allocation to NII	No. of shares		
40	Allocation to Reservation Portion	No. of shares		
41	Market Maker Reservation portion	No. of shares		
42	Allocation to Any other	No. of shares	Issuer along with Lead Managers	
43	Minimum Application Lot Size	No. of shares		
44	Final Issue Price per share (Rs.)	In Rs.		
45	Issue Size (Rs.in Crores)	Rs. in Crores		
46	Issue subscription (no. of times)	Number		
47	Post Issue No. of shares	No. of shares		
48	Scrip ID	Character		
49	Scrip Code	Number		
50	Listing Date	Date		

Table II: ISD for preferential issue of specified securities

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle approval stage				
1	Name of the listed entity	Name of the listed entity	Issuer	Data from 1 to 18 shall be submitted by the issuer before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Corporate Identity Number (CIN) of the Listed Entity	CIN		
4	Permanent Account Number (PAN)	PAN		
5	BSE Scrip code			
6	NSE Symbol			
7	MSEI Symbol			
8	Board resolution approving the issue of specified securities	Date		
9	Copy of notice sent to shareholders	Notice Copy		
10	Object of the Issue	As per Notice/offer document		
11	Category of Allottee	Option - Promoter/Non Promoter/ Promoter and Non-promoters		
12	Security Type (no. of securities)	Option - Equity/Options/Warrant/Convertible/NCD + warrants/Convertible other than warrants – (No. of securities)		
13	Security Type (amount to be raised)	Option - Equity/Warrant/Convertible/NCD + warrants/Convertible other than warrants – (Amount)		
14	Consideration	Option - Cash/conversion of Loan/Acquisition of Assets/other		

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
15	Relevant Date	Option - date/future relevant date i.e. at the time of conversion		
16	Minimum Issue Price	In Rs.	Issuer	
17	Terms of Payment	% of payment on application (100/25/other specify)		
18	Name of Allottees	List		
Listing Stage				
19	Name of the listed entity	Name of the listed entity	Issuer	Data from 19 to 31 shall be submitted by the issuer before grant of trading approval by the Exchange(s)
20	ISIN	ISIN		
21	Corporate Identity Number (CIN) of the Listed Entity	CIN		
22	Permanent Account Number (PAN)	PAN		
23	BSE Scrip code			
24	NSE Symbol			
25	MSEI Symbol			
26	Date of Allotment of shares	Date		
27	Offer Price per security	In Rs.		
28	Total number of shares allotted	No. of shares		
29	Amount Raised	Rs. in Lakhs		
30	Lock-in of Shares	option - No. of equity shares locked-in for 6 / 12 / 18 / 36 Months		
31	Number of equity shares Listed	No. of shares		
32	Date of Listing	Date		
33	Date of Trading Approval	Date		

Table III: ISD for qualified institutions placement

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle approval stage				
1	Name of the listed entity	Name of the listed entity	Issuer along with Lead Manager	Data from 1 to 14 shall be submitted by the Lead Manager before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Corporate Identity Number (CIN) of the Listed Entity	CIN		
4	Permanent Account Number (PAN)	PAN		
5	BSE Scrip code*			
6	NSE Symbol			
7	MSEI Symbol			
8	Board resolution approving the issue of specified securities	Date		
9	Object of the Issue (As per Notice/offer document)			
10	Date of Shareholders approval for placement with QIBs	Date		
11	Issue Size Applied for (No of Shares/Rs. in crores)	No of shares/Rs. in crores		
12	Provision for discount	%		
13	Listed at	Name of the Stock Exchange(s)		
14	Name of the Merchant Banker(s)	Name		
Listing Stage				
15	Name of the listed entity	Name of the listed entity	Issuer along with Lead Manager	Data from 15 to 32 shall be submitted by the Lead Manager before grant
16	ISIN	ISIN		
17	Corporate Identity Number (CIN) of the Listed Entity	CIN		
18	Permanent Account Number (PAN)	PAN		
19	BSE Scrip code			
20	NSE Symbol			

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
21	MSEI Symbol		Issuer along with Lead Manager	of trading approval by the Exchange(s)
22	Relevant Date	Date		
23	Minimum Issue price (Per security)	in Rs.		
24	Bid Opening date	Date		
25	Bid Closing date	Date		
26	Date of allotment of shares	in Rs.		
27	Discount per shares availed	in Rs.		
28	Issue Price (per share)	in Rs.		
29	No. of Shares Allotted	No. of shares		
30	Final Issue Size (Rs. in crores)	in Rs.		
31	Category of Allotees	Character		
32	No. of Allotees	Number		
33	Date of Listing	Date		
34	Date of Trading Approval	Date		

Table IV: ISD for rights issue of specified securities

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle approval stage				
1	Name of the Company	Name	Issuer in consultation with Lead Manager (if appointed)	Data from 1 to 14 shall be submitted by the Lead Manager or the issuer (in case Lead Manager is not required to be appointed) before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Corporate Identity Number (CIN) of the Listed Entity	CIN		
4	Permanent Account Number (PAN)	PAN		
5	BSE Scrip code			
6	NSE Symbol			
7	MSEI Symbol			
8	Board resolution approving the issue of specified securities	Date		
9	Object of the Issue	As per Notice/offer document		
10	Security Type (no. of securities)	Option - Equity/Warrant/Convertible/NCD + warrants/Convertible other than warrants – (No. of securities)		
11	Security Type (amount to be raised)	Option - Equity/Warrant/Convertible/NCD + warrants/Convertible other than warrants – (Amount)		
12	Consideration	Option - Cash/conversion of Loan/Acquisition of Assets/other		
13	Terms of Payment	% of payment on application (100/25/other specify)		
14	Name of Merchant Banker, if any	Name		

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
Listing Stage				
15	Name of the Company	Name	Issuer in consultation with Lead Manager (if appointed)	Data from 15 to 33 shall be submitted by the Lead Manager or the issuer (in case Lead Manager is not required to be appointed) before grant of trading approval by the Exchange(s)
16	ISIN	ISIN		
17	Corporate Identity Number (CIN) of the Listed Entity	CIN		
18	Permanent Account Number (PAN)	PAN		
19	BSE Scrip code			
20	NSE Symbol			
21	MSEI Symbol			
22	Record Date	Date		
23	Rights Ratio	x:y		
24	Offer price (per share)	In Rs.		
25	Issue opening date	Date		
26	Issue closing date	Date		
27	Right entitlement opening date	Date		
28	Right entitlement closing date	Date		
29	Date of Allotment of shares	Date		
30	Number of shares allotted	No. of shares		
31	Number of shares kept in abeyance	No. of shares		
32	Amount Raised	Rs. in Lakhs		
33	Number of shares Listed in the issue	No. of shares		
34	Date of Listing	Date		
35	Date of Trading Approval	Date		

Table V: ISD for issue of American Depository Receipts (ADRs) / Global Depository Receipts (GDRs)

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle approval stage				
1	Name of the listed entity	Name	Issuer	Data from 1 to 12 shall be submitted by the issuer before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Corporate Identity Number (CIN) of the Listed Entity	CIN		
4	Permanent Account Number (PAN)	PAN		
5	BSE Scrip code			
6	NSE Symbol			
7	MSEI Symbol			
8	Board resolution approving the issue of specified securities	Date		
9	Copy of notice sent to shareholders	Notice Copy		
10	Object of the Issue	As per Notice/offer document		
11	Security Type (amount to be raised Rs. In Lakhs)	Option -ADR/GDR – (Amount)		
12	ADR/GDR listing Exchange	Name of the Exchange		
Listing Stage				
13	Name of the listed entity	Name	Issuer	Data from 13 to 26 shall be submitted by the issuer before grant of trading approval by
14	ISIN	ISIN		
15	Corporate Identity Number (CIN) of the Listed Entity	CIN		
16	Permanent Account Number (PAN)	PAN		
17	BSE Scrip code			
18	NSE Symbol			
19	MSEI Symbol			
20	Relevant Date	Date		
21	Name of Allottees	List		

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
22	Offer Price (Per Share)	In Rs	Issuer	the Exchange(s)
23	Date of Allotment of shares	Date		
24	Number of shares allotted	No. of shares		
25	Amount Raised	Rs. in Lakhs		
26	Number of Equity shares Listed	No. of shares		
27	Date of Listing	Date	Exchange	
28	Date of Trading Approval	Date		

Table VI: ISD for issue of Foreign Currency Convertible Bonds (FCCBs)

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
In Principle approval stage				
1	Name of the listed entity	Name	Issuer	Data from 1 to 13 shall be submitted by the issuer before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Corporate Identity Number (CIN) of the Listed Entity	CIN		
4	Permanent Account Number (PAN)	PAN		
5	BSE Scrip code			
6	NSE Symbol			
7	MSEI Symbol			
8	Board resolution approving the issue of specified securities	Date		
9	Copy of notice sent to shareholders	Notice Copy		
10	Object of the Issue	As per Notice/offer document		
11	Security Type (no. of security)	No. of Bonds of face value (in Rs.)		
12	Security Type (amount to be raised)	Rs. in Lakhs/Foreign currency		
13	Consideration	Option - Cash/Restructuring of FCCB/other		
Listing Stage				
14	Name of the listed entity	Name	Issuer	Data from 14 to 28 shall be submitted by the
15	ISIN	ISIN		
16	Corporate Identity Number (CIN) of the Listed Entity	CIN		
17	Permanent Account Number (PAN)	PAN		
18	BSE Scrip code			

Sr. No.	Particular	Field Description	Source for information	Timeline for submission
19	NSE Symbol			issuer before grant of trading approval by the Exchange(s)
20	MSEI Symbol		Issuer	
21	Relevant Date	Date		
22	Offer price per share	In Rs.		
23	Name of Allottees	List		
24	Conversion Price of Currency	In Rs.		
25	Date of Allotment of shares	Date		
26	Number of shares allotted	No. of shares		
27	Amount Raised	Rs. in Lakhs		
28	Number of shares Listed	No. of shares		
29	Date of Listing	Date	Exchange	
30	Date of Trading Approval	Date		

Table VII: ISD for Buy-back of equity shares through tender offer

Sr. No.	Particular	Field Description	Source for information	Remarks
Pre Issue stage				
1	Company	Name of Company	Listed Entity	ISD data from point 1 to 39 shall submitted by the Listed Entity before issuance of Buyback opening notice by the Exchange(s)
2	ISIN	ISIN		
3	BSE Scrip Code			
4	NSE Symbol			
5	MSEI Symbol			
6	Issue Type	Buyback		
7	Method of Buyback	Tender Offer		
8	Board Meeting Date	Date		
9	Date of declaration of results of the postal ballot, if applicable	Date		
10	Date of Public Announcement	Date		
11	Record Date	Date		
12	Buyback Opening Date	Date		
13	Buyback Closing Date	Date		
14	Buyback Offer	No. of Shares		
15	Buyback Price	Amount in Rupees		
16	Aggregate consideration not exceeding	Amount in Rupees		
17	Equity Shares Reserved for Small Shareholders	No. of Shares		
18	Equity Shares under General Category	No. of Shares		
19	Participation by Promoter(s)	Yes/ No		
20	Promoter(s) Declared Its intention to tender shares up to	No. of Shares		
21	Details of the escrow account	Bank Name	Listed Entity	

Sr. No.	Particular	Field Description	Source for information	Remarks
22	Promoter(s) holding Pre Buyback	No. of Shares & Percentage		
23	Promoter(s) tentative holding Post Buyback	No. of Shares & Percentage		
24	Stock Exchanges	Name of the Exchange(s) where company is listed		
25	Designated Stock Exchange	Name of the Exchange		
26	Company's Broker/ Buyer Broker	Name and Code of the Broker		
27	Manager(s) to the Buyback	Investment Banker		
28	Last date for the receipt of completed Tender Forms and other specified documents including physical share certificates (as applicable) by the Registrar	Date		
29	Last date for providing Acceptance/non-Acceptance to the Stock Exchanges by the Registrar to the Buyback	Date		
30	Last date for settlement of bids on the Stock Exchanges	Date		
31	Last date for return of unaccepted Equity Shares by Stock Exchanges to Eligible Shareholders/Stock Brokers	Date		
32	Last date for payment of consideration to Eligible Shareholders who participated in the Buyback	Date		
33	Last date for extinguishment of Buyback Equity Shares	Date		
34	Postal Ballot Notice	PDF Document		
35	Letter of Offer	PDF Document		
36	Public Announcement	PDF Document		
37	Registrar to Offer	Name of the Registrar		
38	Registrar to Offer	Contact Details		

Sr. No.	Particular	Field Description	Source for information	Remarks
39	Name of Company Secretary	Name and contact details like Mail id of the Company Secretary	Listed Entity	
Post Issue stage				
40	Company	Name of Company	Listed Entity	ISD data from 40 to 52 shall be submitted by the Listed Entity before / along with submission of Post Buy back Public Advertisement to Exchange(s)
41	ISIN	ISIN		
42	BSE Scrip Code			
43	NSE Symbol			
44	MSEI Symbol			
45	Date of post buyback public announcement	Date		
46	Post buyback public announcement	Attachment		
47	Issued, Subscribed and Paid-up Capital Post-Buyback	No. of Shares		
48	Issued, Subscribed and Paid-up Capital Pre-Buyback	No. of Shares		
49	Total number of Equity Shares bought back pursuant to the Buyback	No. of Shares		
50	Total amount utilized in the Buyback	Amount in Rupees in Crores		
51	Promoter(s) holding Post Buyback	No. of Shares		
52	Promoter(s) holding Post Buyback	Percentage		

Table VIII: ISD for Buy-back of equity shares from the open market

Sr. No.	Particular	Field Description	Source for information	Remarks
Pre Issue stage				
1	Company	Name of Company	Listed Entity	ISD data from 1 to 16 shall be submitted by the Listed Entity before / along with Issue opening application with the Exchange(s)
2	Scrip Code	Scrip Code		
3	ISIN No.	ISIN No		
4	Issue Type	Buyback		
5	Method of Buyback	Open Market		
6	Board Meeting Date	Date		
7	Shareholders Resolution Date, if applicable	Date		
8	Date of Public Announcement	Date		
9	Buyback Opening Date	Date		
10	Buyback Closing Date	Date		
11	Maximum Buyback Price (Rs.)	Amount in Rupees		
12	Maximum No of shares to be bought back	No. of Shares		
13	Company's Broker/ Buyer Broker	Name		
14	Manager to Buyback Offer	Investment Banker		
15	Listed capital (No of shares)	No. of Shares		
16	Promoter(s) holding Pre Buyback	No. of Shares & Percentage		
Post Issue stage				
17	Total No of shares bought back	No. of Shares	Listed Entity	ISD data from 17 to 22 shall be submitted by the Listed Entity before / along with
18	Date of Closure of Buyback	Date		
19	Post Buyback Capital	No. of Shares		
20	Post Buy Back Public Announcement	Date		

Sr. No.	Particular	Field Description	Source for information	Remarks
21	Post Buy Back Public Announcement	PDF Attachment	Listed Entity	Issue closure application with the Exchange(s)
22	Promoter(s) holding Post Buyback	No. of Shares & Percentage		

Table IX: ISD for open offer under SEBI SAST Regulations

Sr. No.	Particular	Field Description	Source for information	Remarks
Pre tendering stage				
1	Name of the Target Company	Name	Acquirer / Manager to the Open Offer	ISD data from point 1 to 21 shall submitted by the Manager to the Open Offer before issuance of Open offer notice by the Exchange(s)
2	ISIN of the Target Company	ISIN		
3	Exchanges where Target Company listed	Name		
4	Name of the Acquirer(s)	Name		
5	Name of the Person(s) Acting in Concert with Acquirer(s)	Name		
6	Type of Offer	Type of offer under SEBI SAST Regulations: Substantial acquisition (Reg. 3(1))/ Consolidation of holdings (Reg. 3(2)) / Acquisition of control (Reg. 4) / Indirect acquisition (Reg. 5) / Delisting offer (Reg. 5A) / Voluntary offer (Reg. 6) / Conditional offer (Reg. 19) / Competing offer (Reg. 20)		
7	Number of fully paid up shares to be acquired	number & % of paid-up capital		
8	Number of partly paid up shares to be acquired	number & % of partly paid-up capital		
9	Offer price per fully paid up share	Rs.		
10	Offer price per partly paid up share	Rs.		

Sr. No.	Particular	Field Description	Source for information	Remarks
11	Offer size	Rs. Million	Acquirer / Manager to the Open Offer	
12	Tendering start date	date		
13	Tendering closing date	date		
14	Manager(s) to the Offer	Name & contact detail		
15	Registrar to offer appointed by Acquirer	Name & contact detail		
16	Stock Broker appointed by acquirer, if applicable	Name & contact detail		
17	Name of Company Secretary of Target Company	Name and contact details like Mail id of the Company Secretary		
18	Designated Stock Exchange	Name of the Exchange		
19	Public Announcement	PDF document		
20	Detailed Public Statement	PDF document		
21	Letter of Offer	PDF document		
Post tendering stage				
22	Number of fully paid up shares acquired in offer	number	Acquirer / Manager to the Open Offer	ISD data from 22 to 32 shall be submitted by the
23	Number of partly paid up shares acquired in offer	number		

Sr. No.	Particular	Field Description	Source for information	Remarks
24	Number of fully paid-up shares acquired as % of paid-up capital	number & % of paid-up capital	Acquirer / Manager to the Open Offer	Manager to the Open Offer before / along with submission of Post Offer Announcement to Exchange(s)
25	Number of partly paid-up shares acquired as % of partly paid-up capital	number & % of partly paid-up capital		
26	Offer price paid for fully per paid up share	Rs.		
27	Offer price paid for per partly paid up share	Rs.		
28	Date of payment/settlement	date		
29	Consideration paid in open offer (in Rs.)	Rs. in Million		
30	Detail of interest paid due to delay in payment	amount		
31	Post offer shareholding of Acquirer and PAC	Number of shares & %		
32	Post Offer Announcement	PDF document		

Table X: ISD for voluntary delisting of equity shares where exit opportunity is required

Sr. No.	Particular	Field Description	Source for information	Remarks
Pre tendering stage				
1	Company	Name of Company	Manager to the Offer	Data from 1 to 45 shall be submitted by the Manager to the Offer before grant of in principle approval by the Exchange(s)
2	ISIN	ISIN		
3	Scrip ID	Character		
4	Scrip Code	Number		
5	Registered Office of the Company	Address		
6	Corporate Office of the Company	Address		
7	Names & addresses of promoters	Name & Address		
8	Shareholding of promoter & promoter group	Number of shares & %		
9	Name of Company Secretary and Compliance Officer	Name of CS		
10	Email Id of Compliance Officer	EMAIL ID		
11	Website address	URL		
12	Exchanges where listed	Name		
13	Platform	Small company/ other than Small Company		
14	Delisting Type	Voluntary Delisting / Delisting Offer under Regulation 5A of SEBI SAST Regulations		
15	Name of Registrar to Offer	Name		
16	Email Id of Registrar to Offer	EMAIL ID		
17	Helpline number of Registrar to Offer	Number		
18	Manager(s) to the Offer	Name		
19	Email Id of Manager to Offer	EMAIL ID		
20	Helpline number of Manager to Offer	EMAIL ID		

Sr. No.	Particular	Field Description	Source for information	Remarks
21	Name of the Acquirer(s)	Name	Manager to the Offer	
22	Shareholding of Acquirer(s)	Number of shares & %		
23	Name of the Person(s) Acting in Concert	Name		
24	Shareholding of the Person(s) Acting in Concert	Number of shares & %		
25	Delisting from	BSE/ NSE		
26	Initial public announcement	PDF Document		
27	Date of approval of Board of Directors of Target Company in respect of the proposal of the acquirer to delist the equity shares	Date		
28	"Reference date" for determination of floor price	Date		
29	Floor Price	Rs. Per Equity Share		
30	Indicative Price if any	Rs. Per Equity Share		
31	Revised Indicative price if any	Rs. Per Equity Share		
32	Date of revised Indicative price if any	Date		
33	Date of approval of shareholders through special resolution	Date		
34	Date of In-principle approval granted by the Stock Exchanges	Date		
35	Detailed public announcement	PDF Document		
36	'specified date' for determining the names of the shareholders to whom the letter of offer shall be sent	Date		
37	Designated Stock Exchange	Name		
38	Letter of Offer	PDF document		
39	News Paper publication w.r.t Recommendations of the Committee of independent directors	PDF document		
40	Tendering start date	Date		
41	Last date for upward revision or withdrawal of bids	Date		
42	Tendering closing date	Date		

Sr. No.	Particular	Field Description	Source for information	Remarks
43	Last date for announcement of counter offer	Date	Manager to the Offer	
44	Last date for Public Announcement regarding success or failure of the Delisting Offer	Date		
45	Proposed date for payment of consideration to public shareholders who validly tendered in the delisting offer	Date		
Post tendering stage				
46	Discovered price	Rs. Per Equity Share	Manager to the Offer	Data from 46 to 58 shall be submitted by the Manager to the Offer before grant of Final Delisting approval by the Exchange(s)
47	Exit Price, if higher than the discovered price (Pursuant to Regulation 20(6) of SEBI Delisting Regulations)	Rs. Per Equity Share		
48	Date of counter offer (if applicable)	Date		
49	Counter offer price (if applicable)	Rs. Per Equity Share		
50	Book value per equity share if counter offer is provided (as per Regulation 22(5) of the SEBI Delisting Regulations)	Rs. Per Equity Share		
51	Date of payment/ settlement	Date		
52	Consideration paid in voluntary delisting (in Rs.)	Rs. in Million		
53	Detail of interest paid due to delay in payment	Amount		
54	Post offer shareholding of Acquirer / PAC	Number of shares & %		
55	Post offer shareholding of Public	Number of shares & %		
56	Date of issuance of final notice for voluntary delisting by the Stock Exchange	Date		
57	Last date for remaining shareholders to tender equity shares	Date		
58	Effective date of delisting (as mentioned in Exchange's final notice)	Date		

LIST OF RESCINDED CIRCULARS		
S. No.	Circular No. and Date	Subject / Title
1.	CIR/CFD/DIL/5/2011 dated September 27, 2011	Disclosure of Price Information of past issues handled by Merchant Bankers
2.	CIR/CFD/DIL/10/2012 dated August 28, 2012	Redemption of Indian Depository Receipts (IDRs) into Underlying Equity Shares
3.	SEBI/HO/CFD/DIL/CIR/P/2016/47 dated March 31, 2016	Clarification regarding applicability of Indian Accounting Standards to disclosures in offer documents under SEBI (ICDR) Regulations, 2009
4.	SEBI/HO/CFD/DIL1/CIR/P/2018/011 January 19, 2018	Online Filing System for Offer Documents, Schemes of Arrangement, Takeovers and Buy backs
5.	SEBI/HO/CFD/DIL2/CIR/P/2018/22 February 15, 2018	Compensation to Retail Individual Investors (RIIs) in an IPO
6.	SEBI/HO/CFD/DIL2/CIR/P/2019/67 May 22, 2019	Framework for the process of accreditation of investors for the purpose of Innovators Growth Platform
7.	SEBI/HO/CFD/DIL2/CIR/P/2019/94 August 19, 2019	Non-compliance with certain provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("ICDR Regulations")
8.	CFD/DIL1/CIR/P/2019/0000000154 dated December 11, 2019	Filing of Offer Documents under Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018
9.	SEBI/HO/CFD/DIL2/CIR/P/2020/13 January 22, 2020	Streamlining the Process of Rights Issue
10.	SEBI/HO/CFD/CIR/CFD/DIL/67/2020 dated April 21, 2020	Relaxations from certain provisions of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 in respect of Rights Issue
11.	SEBI/HO/CFD/DIL1/CIR/P/2021/47 March 31, 2021	Reduction in unblocking/refund of application money
12.	SEBI/HO/CFD/DIL/CIR/P/2021/614 Aug 13, 2021	Guidelines on issuance of non-convertible debt instruments along with warrants ('NCDs with Warrants') in terms of Chapter VI – Qualified Institutions Placement of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018

LIST OF RESCINDED CIRCULARS		
S. No.	Circular No. and Date	Subject / Title
13.	SEBI/HO/CFD/DIL1/P/CIR/2021/0660 November 23, 2021	Non-compliance with certain provisions of SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("ICDR Regulations")
14.	SEBI/HO/CFD/SSEP/CIR/P/2022/66 May 19, 2022	Streamlining the Process of Rights Issue
15.	SEBI/HO/CFD/SSEP/CIR/P/2022/14 February 04, 2022	Disclosures in the abridged prospectus and front cover page of the offer document
16.	SEBI/HO/CFD/PoD-1/P/CIR/2023/29 February 15, 2023	Introduction of Issue Summary Document (ISD) and dissemination of issue advertisements